BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 28/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Rahul Ferromet & Engineering Pvt Ltd

V/s.

Ratanadeep Metal & Tubes Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PRASHANT PATEL ADVOCATE OPERATIONAL CREDITOR

2. RAJAN SHAH AGVOCATE CORPORATE DEBTOOL

ORDER

Learned Advocate Mr. Prashant Patel present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Rajan Patel present for Respondent.

Learned Advocate Mr. Rajan Patel filed Vakalatnama for Respondent.

Purshis filed by petitioner seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

BÍKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of February, 2018.